

राज्य सरकारों के मंत्रियों को सरकारी गाड़ियों में सरकारी कर्मचारियों के साथ निर्वचन के दौरान निर्वाचन क्षेत्रों में प्रचार कार्य के लिये नहीं जाना चाहिये ; और

(ख) यदि हां, तो इस पर क्या कार्यवाही की गयी है ?

बिबि उपसंग्रो (श्री हजारनबीस) :

(क) और (ख) जी, हां ! मुझे पता चला है कि मुख्य निर्वाचन आयुक्त ने हाल ही में राज्यों के मुख्य मंत्रियों को ऐसी परम्परा स्थापित करने का बांछनीयता के बारे में लिखा कि मंत्रिगण निर्वचन के दौरान निर्वाचन क्षेत्रों में सरकारी दौरे पर सरकारी गाड़ियों में न जाएँ और यदि किसी मंत्री को ऐसे निर्वाचन क्षेत्र में सरकारी दौरे पर जाना पड़े तो वह अपने दल के उम्मीदवारों के पक्ष में प्रचार न करे । मुख्य मंत्रियों ने प्रायोगिक सूचित किया है कि प्रचलित प्रथा के अनुसार ऐसे दौरे जिन पर आपत्ति की जा सकती है सामान्यतया नहीं किये जाते हैं और भविष्य में भी नहीं किये जाएँगे ।

Shri Sadhan Gupta: May I know whether Government have any information about this direction being complied with in the case of the Maudaha bye-election in U.P. and Phalskata bye-election in Jalpaiguri and Cooch Behar Parliamentary bye-election?

Shri Hajarnavis: There is no support to the effect that this is being ignored and is not being implemented.

Shri Hem Barua: Even after the Election Commission's writing to the State Chief Ministers about this, are Government aware of the fact that Ministers in the States are moving in the constituencies, where bye-elections are held recently, actively canvassing for candidates and are using Police and military vans to overshadow the voters

Mr. Speaker: It is unfortunate that hon. Members are trying to take advantage of questions for putting across their own views about particular things. Such kind of general questions, i.e. that all ministers have gone and all ministers are bad, lead us nowhere. If the hon. Member has a particular case about so-and-so going on a particular date, the hon. Minister may be in a position to reply, but he cannot reply to such questions of a general nature.

It is also not right that such questions are shot at the Minister without any notice.

The general public outside will think as if it is the fact.

Shri Hem Barua: I have got a humble submission. In bye-elections in Assam.....

Mr. Speaker: The hon. Member may have a fund of information but it is not relevant. The hon. Member may know something which the hon. Minister may not know.

Shri Hem Barua: Let the hon. Minister say that.

Mr. Speaker: The hon. Minister cannot say that. He must have notice. Therefore individual cases must be brought to his notice. He was not present there. Does the hon. Member say that the hon. Minister was present there? He has to ascertain the facts from the local officers and then place them before the House. If the hon. Member was himself a minister would he answer that question?

The Question Hour is over.

Short Notice Question and Answer

Pakistan's letter to U.N. Security Council on Kashmir

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S.N.Q. { Shrimati Ila Palchoudhuri:
No. 12. { Shri A. M. Tariq:
 { Shri N. R. Munisamy:

Will the Prime Minister be pleased to state:

(a) whether Government of India's attention has been drawn to a letter

reported to have been written by Pakistan's permanent U.N. representative to the Security Council recently in regard to certain administrative measures taken by India in Kashmir;

(b) whether Government regard this action of Pakistan as an interference in the internal affairs of a foreign country and as such against the International Law; and

(c) if so, the action taken or proposed to be taken by the Government of India in this respect?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Government have seen a press report on the subject.

(b) and (c). Government cannot comment on the contents of the letter as reported in the press. They are awaiting receipt of the authorised text of the letter. Their general position that Kashmir is Indian territory and Pakistan unlawfully continues to occupy part of this Indian territory by force is well known.

Shri Sadhan Gupta: May I know whether the Pakistan Government has been asked to supply a copy of the alleged letter or is it in the course of things that such letters are supplied to our Government?

Shri Jawaharlal Nehru: Any letters that are sent to the United Nations are normally circulated as U.N. Documents and presumably will come to us that way. So far as I know, we have not asked and we do not consider it necessary to ask the Pakistan Government to supply us a copy of any such letter.

WRITTEN ANSWERS TO QUESTIONS

Institute for Teaching English

*1487. Shri D. C. Sharma: Will the Minister of Education be pleased to state the progress made with regard to the setting up of an autonomous in-

stitute to improve the teaching of English in the country?

The Minister of Education (Dr. K. L. Shrimall): The Resolution about the setting up of the Institute has been issued. Action is now being taken to get the "English Language Teaching Institute Society" to run the Institute, registered.

Madras Government Technical Examinations in Civil Engineering (Higher Grade)

*1488. Shri Vajpayee: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether a proposal to withdraw the recognition granted in 1955 to the Madras Government Technical Examination in Civil Engineering Higher Grade is under consideration; and

(b) if so, the reasons thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Government of Madras are conducting Higher Grade and Lower Grade examinations in Civil Engineering for private students and are awarding Group Certificates to those who have passed certain groups of subjects at these examinations.

Since the examinations are open to persons who have not studied in a recognised technical institution or are not engaged in the engineering profession, the question whether these examinations should continue to be recognised by the Central Government is under consideration.

Cost Accountancy in State Undertakings

*1489. Shri N. E. Munisamy: Will the Minister of Finance be pleased to state:

(a) the number of Government owned Industrial Organisations, Corporations or Joint Stock Companies where cost accountancy cells are maintained;